## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:169
ANSWERED ON:23.02.2010
COMPENSATION TO VICTIMS
Pathak Shri Harin:Ponnam Shri Prabhakar

## Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether cases of atrocities on SC/ST/OBC and other weaker sections are on the rise including due to riots in the country;
- (b) if so, the total number of such cases registered/reported and the action taken against the accused during each of the last three years and the current year;
- (c) whether the Government has any proposal to provide compensation to SC/ ST/OBC and other weaker sections who are victims of such atrocities including riot victims;
- (d) if so, the total funds provided as compensation to such victims during each of the last three years and the current year, State-wise;
- (e) the details of the criteria adopted by the Government to disburse such compensation to the victims; and
- (f) the total number of compensation cases pending, State-wise and the steps taken by the Government to clear all the pending cases?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

- (a) and (b): The State/UT-wise and crime-head wise details regarding cases registered, cases chargesheeted, persons arrested and convicted under crimes against persons belonging to Scheduled Castes/Scheduled Tribes for the years 2006 to 2008 are at Annexure-I and at Annexure-II, as per statistics provided by national Crimes Records Bureau (NCRB). No such details are maintained by NCRB regarding OBC and no data is maintained regarding atrocities during riots by NCRB.
- (c), (d), (e) & (f):- As per information provided by Ministry of Social Justice & Empowerment (MSJE), the norms for amount of relief as well phasing of its payment, is available in Schedule to the Scheduled Castes and the Schedule to the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Rules, 1995. The same is available at MSJE's website www.socialjustice.nic.in. The statement as provided by MSJE (Annexure-III) indicates the actual expenditure reportedly incurred by the State Government/UT Administration, towards relief to victims of atrocity under the Centrally Sponsored Scheme for implementation of the protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, during 2006 to 2008. There is no provision of separate relief for victims belonging to OBC.